

(Undertaking as required in Advisory No. 1-351/FSSAI/imports/2013 dated 21 Jan 2015)

**Self-declaration/Undertaking for exporting FBO (Trading/Firm)**

I/We \_\_\_\_\_ [ as Proprietor/Partner/Director/  
Authorized Signatory of M/S \_\_\_\_\_ ],  
located at \_\_\_\_\_ < Place of location > \_\_\_\_\_ in  
\_\_\_\_\_ < name of the State/UT \_\_\_\_\_ > is/are applying  
for license as Exporting FBO, hereby declare and undertake that :-

1. I/We will not sell the products or part of it in domestic market. In case we place such products or part of them in domestic market, we will submit a certificate of compliance with product standards specified in FSS Act, 2006 & rules and regulations made there under.
2. I/We will submit quarterly reports regarding the quantum of products exported as per the prescribed format of FSSAI.

	Signatures of the Authorized Signatory with Stamp/Seal
	Name : _____
Place : _____	Address : _____
Date : _____	Contact No : _____